

ITEM NO.3

Court No.1 (Video Conferencing)
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XIV

Petition(s) for Special Leave to Appeal (C) No(s).23898/2018

(Arising out of impugned final judgment and order dated 24-08-2018 in LPA No. 443/2018 passed by the High Court Of Delhi At New Delhi)

DHANANJAY KUMAR & ORS.

Petitioner(s)

VERSUS

UNIVERSITY OF DELHI & ORS.

Respondent(s)

([ONLY I.A.NO. 58625/2020 IN SLP(C)NO. 26484/2018 TO BE LISTED.])

WITH SLP(C) No. 26484/2018 (XIV)
(FOR IA No. 58625/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 28-07-2020 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Dr. Menaka Guruswamy, Sr. Adv.
Mr. Vivek Paul Oriel, Adv.
Mr. Himanshu Dhuper, Adv.
Mr. Ashish Virmani, AOR

Ms. Ruchira Goel, AOR

For Respondent(s) Mr. Sachin Datta, Sr. Adv.
Mr. Mohinder JS Rupal, AOR
Mr. Hardik Rupal, Adv.

Mr. S. N. Bhat, AOR

Mr. D.P. Chaturvedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.58625/2020 IN SLP(C)NO.26484/2018

Having heard learned senior counsel appearing for the parties and upon perusal of the instant application for directions, we direct that the results of the present applicant/petitioner viz., Ankita Meena, for the IV and VI Semesters shall be declared by the respondent(s).

The instant application for directions stand disposed of accordingly.

List the main matter along with connected matter(s) for final hearing in due course.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR

